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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

O.A.No. 1541/93

Dt. of Decision : 14.12.93

1. T.Ramulu
2. B.K. Mallesh
3. A.Suresh
4. D.Jangaiah
5. G. Satyanarayana
6. M. Ramsingh
7. N. Ashok Kumar
8. G. Nagaraju

.. Applicants.

Vs

1. Flg. Officer,
Officer incharge,
Civil Administration, Air Force
Station, Begumpet, Hyderabad.
2. Commanding Officer,
Civil Administration, Air Force
Station, Begumpet, Hyderabad.

.. Respondents.

Counsel for the Applicants : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.N.R. Devaraj, Sr, CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A.NO.1541/93

JUDGMENT

All these eight applicants were engaged as Anti Malaria Lascars in the Air Force Station at Begumpet for the period from 15.6.1993 to 14.12.1993. This OA was filed praying for a direction to the respondents to regularise their services and grant temporary status in view of their

2. It is stated for the respondents that seasonal engagement was done ~~was done~~ for carrying out anti malarial spraying for six months from 15th of June to 14th of December every year. It is also not disputed that the respondents were sent to the Employment Exchange every year for the period of six months from 15th June to 14th December. When the work is seasonal in nature and when there is no need to engage any one for killing the mosquitos which spread malaria in the remaining six months of the years, there cannot be any direction to the respondents to engage the applicants through-out the year.

3. But Shri S.F Krishna Rao, learned counsel for the applicants vehemently contended that various other duties such as grass cutting, gardening, loading and unloading, cleaning of drainage lines, office premises, side way of the roads, changing of bed sheets in the Military Hospital, performing of night chmen duties, collection of coal and ration from the AOC centre, Trimalgherry, collection of furniture from Hakimpet to Begumpet, white washing works

contd...
...

Copy to:-

1. Flag Officer, Officer Incharge, Civil Administration, Air Force Station, Begumpet, Hyd.
2. Commanding Officer, Civil Administration, Air Force, Station, Begumpet, Hyd..
3. One copy to Sri.S.Rama Krishna Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One copy to Spare.

Rsm/-

.. 3 ..

others

appointed as Anti Malaria Lascars and as the said duties cannot be held as seasonal, they have to be engaged throughout the year.

4. But Shri N.R. Devaraj, learned standing counsel for the respondents submitted that he was instructed to state by the officers who had come, that no daily-rated worker was engaged in regard to the duties referred to. Even the learned counsel for the applicants could not submit that in the earlier years after dispensing with the services of the Anti Malaria Lascars, some others were engaged for attending to the duties referred to for the period from 15th December to 14th June of the following year. Hence, there is no need to doubt the submission for the respondents that no daily-rated worker was engaged for attending to any other jobs.

5. We have to make it clear that it is not submitted for ~~xxxk~~ the applicants that this application was filed for regularising their services as seasonal employees. So, it is not the matter for consideration for disposal of this OA and we are leaving it open for consideration as and when it arises.

6. In the result, the OA is dismissed at the admission stage. No costs.

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER (ADMN.)

V. NEELADRI RAO
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th December, 1993.
Open court dictation

A. P. G. T. 12/12/93

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PUPED BY
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DA 1541/93
COMPLETED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 14/1/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.NO.

O.A.No. 1541/93
in

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

